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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.210/362/2013

Date of Decision: 18th March, 2019.

**Coram: Dr. Bhagwan Sahai, Member (A).
Ravinder Kaur, Member (J).**

Dr. Sonali Badhe,
Assistant Legal Advisor,
Directorate of Enforcement,
101, Janmabhoomi Chambers,
Mumbai.

Indian Inhabitant, Aged Adult
Presently residing at AH-34
Hyderabad Estate,
Napean Sea Road, Mumbai-06.

...Applicant.

(By Advocate Shri A. D. Gugale).

Versus

1. Union of India
Through The Joint Director,
Directorate Of Enforcement,
23-24 Mittal Chambers,
Nariman Point,
Mumbai-400021.
2. The Special Director (Administration)
Directorate of Enforcement,
Loknayak Bhavan, 6th Floor,
Khan Market, New Delhi-110003.
3. The Revenue Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110001.

... Respondents.

(By Advocate Shri R. R. Shetty).

O R D E R (O R A L)

Per : Ravinder Kaur, Member (Judicial)

1. When the matter was called out today at 11.40 AM, neither the applicant nor his counsel Shri A. D. Gugale are present.

2. Now again when the matter is called out at 01.45 PM for final hearing, neither the applicant nor his counsel Shri A. D. Gugale are present. Shri R. R. Shetty, Ld. counsel for the respondents.

3. It appears that the applicant has lost his interest in pursuing the matter.

4. However, since none for the applicant has appeared, the OA is dismissed in default as well as for non-prosecution. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.

JD
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